## CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

## OA/310/00151/2019

Dated Monday the 11th day of February Two Thousand Nineteen

**CORAM:** HON'BLE MR. R. RAMANUJAM, Member (A) HON'BLE MR. P. MADHAVAN, Member (J)

G.Anandaiah, Section Supervisor (Staff)(Retired), O/o. The Post Master General, Chennai City Region, Chennai 600002.

....Applicant

By Advocate M/s. T. Nagappan

Vs

- 1.Union of India rep by, The Secretary, Department of Post, Ministry of Communication, New Delhi 110001.
- 2. Chief Post Master General, Tamil Nadu Circle, Chennai 600002.
- 3. Senior Accounts Officer, O/o. The Chief Postmaster General, Tamil Nadu Circle, Chennai 600002.

....Respondents

By Advocate Mr. Su. Srinivasan

## **ORAL ORDER**

## (Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA seeking the following relief:

"Direct the Chief Postmaster General Tamil Nadu Circle Chennai 600002 and the Senior Accounts Officer to draw the pay and allowances arrears from the year 26.06.1993 and directed to pay with interest of 36% to the applicant to the applicant without any further delay."

- 2. It is submitted that the applicant was earlier granted financial upgradation under BCR scheme of completion of 20 years w.e.f. 01.01.2000. By Annexure A11 order dt. 28.02.2018, the date of financial upgradation under the modified BCR scheme was advanced to 26.09.1993. The grievance of the applicant is that he has not been granted financial benefit as a consequence thereof till date. He made Annexure A12-A15 representations on different dates which have remained unanswered. Accordingly, it is urged by the counsel for the applicant that a direction be issued to the authorities to consider the matter and pass appropriate orders within a time limit to be stipulated by this Tribunal.
- 3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.
- 4. Keeping in view the limited relief urged and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A12-A15 representations of the applicant dt. 20.05.2018,

OA 151/2019

20.07.2018, 18.10.2018 & 26.10.2018 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

3

5. OA is disposed of at the admission stage.

(P. Madhavan) Member(J) (R. Ramanujam)
Member(A)

11.02.2019

**SKSI**